



2026:AHC:11488

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1009 of 2026

Shailendra Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Km. Sakshi Patel, Shiv Naresh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.

2. This writ petition has been filed with the following prayer:-

"I. Issue a writ order or direction in the nature of mandamus directing the respondent no. 2/ Additional commissioner first Judicial Varanasi, division Varanasi to decide the appeal no. 1809 of 2023 computerized case no. C202314000001809 (Virendra Kumar Singh Versus State) under section 38 (4) U.P. revenue code 2006 within stipulated period fixed by this Hon'ble Court."

3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

4. It is argued by learned counsel for the petitioner that matter is pending since long. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is

disposed of directing the authority concerned to decide the aforesaid suit strictly in accordance with law most expeditiously from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties.

January 16, 2026
Aiman

(Prakash Padia,J.)